

LOK SABHA

Thursday, 25th November, 1954

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair.]

QUESTIONS AND ANSWERS

(See Part I)

11.57 A.M.

PAPERS LAID ON THE TABLE

NOTIFICATION re: AMENDMENT TO DELHI ROAD TRANSPORT AUTHORITY (ADVISORY COUNCIL) RULES, 1951.

The Deputy Minister of Railways and Transport (Shri Alagesan): I beg to lay on the Table, under sub-section (3) of section 52 of the Delhi Road Transport Authority Act, 1950, a copy of the Ministry of Transport Notification No. 18-TAG(20)/54, dated the 19th October, 1954, making certain further amendment to the Delhi Road Transport Authority (Advisory Council) Rules, 1951. [Placed in Library. See No. S-429/54.]

OPINIONS ON INDIAN ARMS (AMENDMENT) BILL, 1953.

Shri U. C. Patnaik (Ghumsur): I beg to lay on the Table a copy of each of Papers Nos. VI and VII containing opinions on the Indian Arms (Amendment) Bill, 1953, which was circulated for the purpose of eliciting opinion thereon by the 31st August, 1954. [Placed in Library. See No. S-430/54.]

508 LSD.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

PRESENTATION OF FIFTEENTH REPORT

Shri Altekar (North Satara): I beg to present the Fifteenth Report of the Committee on Private Members' Bills and Resolutions.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL—Contd.

Clauses 2 to 15

Mr. Speaker: This House will now resume further discussion on clauses 2 to 15 of the Code of Criminal Procedure (Amendment) Bill, 1954. Of the 3 hours allotted to this group of clauses, 2 hours have already been availed of yesterday and one hour yet remains. This would mean that this group of clauses will be disposed of by about 1 P.M.

Shall we have voting at that time or shall we postpone it to 2-30 P.M.? Discussion will go on up to 1 P.M. Do we have the voting at 1 p.m.?

The Minister of Home Affairs and States (Dr. Katju): At 1 P.M.? Let us have it at five or ten minutes to one.

Mr. Speaker: Would he like to have it postponed to 2-30 P.M.?

Dr. Katju: I thought it might be lunch time, but there is no lunch hour as such.....

Mr. Speaker: There seems to be some confusion. Though we do not adjourn for lunch hour, we are observing a convention that from 1 P.M. to 2-30 P.M. the House is not counted.